

Irrigation Projects Under Constrution in States

79. SHRI D. S. AFZALPURKAR : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the names and number of the irrigation projects in each State which are under construction; and

(b) when they are likely to be completed, State-wise ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) and (b). A statement giving the requisite information is laid on the Table of the House. [Placed in Library See No. LT—71/71

Lifting of Order Banning Sheikh Abdullah's Entry into Jammu and Kashmir

80. SHRI JYOTIRMOY BOSU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the order debarring Sheikh Abdullah from entering Kashmir is proposed to be lifted;

(b) if so, when; and

(c) if not, the reasons therefor ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS, MINISTER OF PLANNING AND MINISTER OF INFORMATION AND BROADCASTING (SHRI-MATI INDIRA GANDHI) : (a) to (c). An order restricting the entry of Sheikh Abdullah into Jammu and Kashmir State was made by the Jammu and Kashmir Government on 7th January, 1971, under their Public Security Act. According to that order, it was to remain

operative for a period of three months. As the order was made by the State Government, it is for them to decide whether or not to lift the restriction.

Murders in West Bengal

81. SHRI JYOTIRMOY BOSU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of murders in West Bengal, political as well as others separately, till date, since the imposition of the President's rule;

(b) the number of people killed as a result of police firing in West Bengal till date, since the imposition of the President's rule;*

(c) the party affiliation of the persons murdered and killed in West Bengal during the same period;

(d) whether Government's attention has been drawn to the statements issued by the West Bengal State Committee, Communist Party of India (Marxist) alleging that more than 200 workers belonging to the CPI (M) in West Bengal have been murdered or killed during this period; and

(e) if so, the reaction of Government to the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS, DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI K. C. PANT) : (a) and (b) : According to information received from the Government of West Bengal, during the period from 19th March, 1970 to 28th February, 1971, there were 1396 cases of murder in the State, out of which 546 were political murders. During the same period, 153 persons were killed in police firing.

(c) Information is being collected and will be laid on the table of the House.

(d) Government have seen press reports regarding such statements made on behalf of the CPM.

(e) There has been a considerable increase in the number of political murders in West Bengal mainly due to the "politics" of murder and assault. All possible steps under law are being taken to root out the forces of lawlessness and violence.

Alleged Statement made by Secretary of West Bengal Police Association

82. SHRI JYOTIRMOY BOSU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to a report published in one of the current issues of the *Darpan*, published from Calcutta, containing a statement of the Secretary, West Bengal Police Association;

(b) whether it has been alleged in the said statement that the Policemen are involved in murdering policemen in West Bengal;

(c) if so, whether Government propose to order a thorough probe into this allegation; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS, DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI K. C. PANT) : (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). According to the information furnished by the State Government, criminal cases have been started in respect of each case of murder of policemen

and the same are under investigation. Such cases will be disposed of by the law courts and, therefore, the State Government have not considered it necessary to institute any separate enquiry into the matter.

Central Pay Scales for Union Territories

83. SHRI P. K. DEO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government had sanctioned the Central scales of Pay to the employees of all Union Territories with effect from the 6th March, 1970;

(b) if so, the number of Union Territories where the Government have implemented the decision; and

(c) whether the employees of Dadra and Nagar Haveli have not yet been given any increase in pay from the 1st June, 1967 and in Dearness Allowance from 1968?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS, DEPARTMENT OF ATOMIC ENERGY, DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI K. C. PANT) : (a) It was decided to bring the pay scales of all the Union Territories employees on Central pattern of pay scales with effect from 6.3.1970 but this decision was subsequently changed and it was decided by the Government of India to give the option to the Union Territories who were so far linked with the neighbouring States to continue on that pattern or to come over to the Central pattern of scales.

(b) Pondicherry has opted for the Central pattern of pay scales and suitable central scales have been prescribed for that Territory. Tripura has opted to continue the linkage with West Bengal.